

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

CRL. A. NO. 88 OF 2019

(AGAINST THE JUDGMENT OF CONVICTION AND SENTENCE DATED
22.12.2018 IN SC NO. 239/2013 PASSED BY THE HON'BLE 1ST
ADDITIONAL SESSIONS COURT, KOTTAYAM)

PETITIONER/APPELLANT/ ACCUSED

ANISHKUMAR K.B. ,
AGED 31 YEARS,
S/O THANKACHAN,
KALARUKATTU, MANGALATH VEEDU,
THODANAL, MEENACHIL ,PALA
PIN-686573.

BY ADVS. SRI RENJITH B.MARAR
SMT.LAKSHMI N.KAIMAL

RESPONDENT/COMPLAINANT/STATE

STATE OF KERALA
REPRESENTED BY PUBLIC PROSECUTOR
HIGH COURT OF KERALA, ERNAKULAM - 682 031
REPRESENTING STATION HOUSE OFFICER,
PALA POLICE STATION, KOTTAYAM DISTRICT.

BY PUBLIC PROSECUTOR SMT. M.K.PUSHPALATHA

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

Unnumbered Crl.M.A. Of 2020
in
Crl. A. No. 88 of 2019

Dated this the 5th day of May, 2020

ORDER

Execution of sentence imposed on the petitioner is suspended on condition of the petitioner executing a bond for Rs.50,000/- (Rupees fifty thousand only) with two solvent sureties for the like amount, to the satisfaction of the trial court.

V.G.ARUN
JUDGE

Sc1/5.5